

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 180 OF 2012 & IA NO. 319 OF 2012
&
APPEAL NO. 181 OF 2012 & IA NOs.317, 320 OF 2012 &
IA NO. 4 OF 2013

Dated: 18th November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

180 of 2012 & IA No. 319 of 2012

In the matter of :

Shell India Markets Pvt. Ltd. Appellant(s)
Vs.
Indian Oil Corporation Ltd. & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Jay Savla
Mr. Jasdeep Singh Dhillon
Counsel for the Respondent(s) : Ms. Sanya Talwar for R.1 to 3
Mr. Vijay Kumar for R.5
Ms. Aparna Vohra for PNGRB

Appeal No. 181 of 2012 & IA Nos.317,320 of 2012 &
IA No. 4 of 2013

In the matter of :

Reliance Industries Ltd. & Ors. Appellant(s)
Vs.
Indian Oil Corporation Ltd. & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Gaurav Mitra
Mr. Adarsh rai
Mr. Sasi Prabhu
Mr. Raghuchandra

Counsel for the Respondent(s) : Ms. Sanya Talwar for R.1 to 3

Ms. Aparna Vohra for PNGRB

Mr. Vijay Kumar for R.5

Mr. Jay Salva
Mr. Jasdeep Singh Dhillon for R.7

ORDER

Learned counsel for the appellant in Appeal No. 181 of 2012 is stated to be in some personal difficulty.

List these matters for hearing on **20.01.2017.**

(B.N. Talukdar)
Technical Member (P&NG)
Ts/vg

(Justice Ranjana P. Desai)
Chairperson